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Title: Introduction of the Repealing and Amending (Second) Bill, 2014.

HON. DEPUTY-SPEAKER: Now, Bill to be introduced. Shri Sadananda Gowda.

...(Interruptions)

HON. DEPUTY-SPEAKER: After that, you can say. I will call you.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Sir, I beg to move for leave to introduce a Bill to repeal certain enactments and to amend certain other enactments.

HON. DEPUTY-SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to repeal certain enactments and to amend certain other enactments. "

PROF. K.V. THOMAS (ERNAKULAM): Sir, the practice of this Government is to bring forward either a Bill or amendments at the very last hour itself. This is not the democratic practice and best Parliamentary practice....(Interruptions) This should not be allowed. You have to protect the interests of the Members of Parliament. You are the custodian now. This practice cannot be allowed because every day, at the last hour, they bring forward either a Bill or some amendments. If we have got objection, we should have the opportunity to express it. There is no opportunity provided to Members to study the Bill. What is the emergency for the introduction of this Bill now? This is not a good practice. ... (Interruptions)

SHRI D.V. SADANANDA GOWDA: Sir, we are only introducing the Bill.

PROF. SAUGATA ROY (DUM DUM): Mr. Deputy Speaker, Sir, earlier also during the discussion on the School of Planning and Architecture Bill, we had objected. Then the Parliamentary Affairs Minister said that the Bill was included in the List of Business today and so there should be no objection. Now we are repeatedly pointing out that the Government is suddenly bringing out of its hat newer and newer Bills without sufficient notice and without giving us an opportunity to study the Bills. If this practice continues, then much of Parliament would become infructuous.

Sir, you have been here for a long time. You have been Deputy Speaker in the past also. You sat on the Opposition Benches also. So you may please appreciate our concern and I request you not to allow the Government to introduce Bills in this manner.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Mr. Deputy Speaker, Sir, we are not going to discuss the Bill now. We are only introducing it.

PROF. K.V. THOMAS : Sir, this is not a good practice. This should not be done. ... (Interruptions)

HON. DEPUTY SPEAKER: The hon. Speaker has permitted introduction of the Bill at short notice today. The Supplementary List of Business and copies of the Bill have already been circulated. Therefore it can be introduced.

Now the question is:

"That leave be granted to introduce a Bill to repeal certain enactments and to amend certain other enactments. "

The motion was adopted.

SHRI D.V. SADANANDA GOWDA: Sir, I introduce the Bill.

HON. DEPUTY SPEAKER: The House stands adjourned to meet tomorrow the 4th December, 2014 at 11.00 a.m.

17.57 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Thursday,

December 4, 2014/Agrahayana 13, 1936 (Saka)

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